

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 16/91/2016  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY:** M/s. Metro Buildtech Pvt.Ltd.

**SECTION OF THE COMPANIES ACT:** 621A

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

**Present:** Ms. Rekha Mittal, Practicing Company Secretary  
Mr. Manish Raj, Company Prosecutor representing the  
office of the RoC.

**ORDER**

Request for adjournment is being made by Mr. Manish Raj. At his request, adjourned to 12.04.2017.

The petitioners have alleged that they are not guilty of any violation. It would therefore be incumbent on the respondents to satisfy this Bench as to what the offence is. Only upon being satisfy can this Bench direct the petitioner to make good the default.

  
**(Ina Malhotra)**  
**Member Judicial**